

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:4232
ANSWERED ON:02.05.2012
COMPENSATION TO DISPLACED PERSONS
Das Shri Khagen

Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) whether five villages have lost their land in Pulivendula area of Cuddapah district of Andhra Pradesh due to Uranium Corporation of India Limited`s project;
- (b) if so, the details thereof;
- (c) whether a meeting of the Grievance Redressal Committee was held at Pulivendula recently;
- (d) if so, the details thereof;
- (e) the details of compensation paid so far to the villagers who have lost their land due to UCIL`s project;
- (f) whether Grievance Redressal Committee also met on earlier occasions; and
- (g) if so, the number of meetings held, assurances given and details of assurances fulfilled so far?

Answer

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY) :

- (a) Uranium Corporation of India Limited (UCIL), a Public Sector Undertaking under the Department of Atomic Energy(DAE), has acquired land from four villages in Pulivendula area of Kadapa (YSR) district of Andhra Pradesh
- (b) The villages are Tummalapalle (322.73 acres), Mabuchintalapalle (96.74 acres), Rachkuntapalle (269.99 acres) and K.K. Kottala (11.56 acres)
- (c) Yes Sir.
- (d) The meeting was held on 17.03.2012. However, the meeting was adjourned/suspended due to protest by some members over constitution of the committee.
- (e) An amount of `9,65,05,960/- (Rupees nine crore sixty five lakh five thousand nine hundred and sixty only) has been paid as compensation to the land owners of the four villages so far. In addition, 204 nominees of such land losers have been provided employment as on 31/03/2012 in UCIL.
- (f) Yes Sir.
- (g) Five meetings were held earlier by the Grievance Redress Committee on 02.07.2011, 09.12.2011, 11.01.2012, 01.02.2012 and 17.03.2012 where the following issues were raised:
 - i) Examination of water quality and ground water level
 - ii) Employment to nominees of land displaced persons
 - iii) Acquisition of additional land. UCIL is exploring the possibilities to address the above.